

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo. Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING: 1.5.2012

Petition No.169/2011

Sub: Miscellaneous petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003.

Petitioner : North Karanpura Transmission Co. Ltd.

Respondents : Maharashtra State Electricity Distribution Co. Ltd., and Others

Parties present : Shri Amit Kapoor, Advocate for petitioner
Miss Aproova Misra, Advocate for Petitioner
Miss Deepeika Kalia, Advocate for Petitioner
Shri Ramanuj Sharma, NKTCL
Shri C. Sudhakar, NKTCL
Shri K. N. Pandey, NKTCL
Shri M.G. Ramachandran, Advocate, PGCIL
Miss Swapna Seshadri, Advocate for GUVNL
Shri R.K.Mehta, Advocate, CESU
Shri Kavithakt, Advocate,
Shri Rakesh Prasad, PGCIL
Shri U.K.Tyagi, PGCIL
Shri V.Vamsi, PGCIL
Shri N.K.Jain
Shri Daleep Kumar Dhyani, UPCL
Shri Manoj Dubey, Advocate, MPPTCL

Record of Proceedings

The learned counsel for the petitioner submitted that on account of recommendation of Shri V.K. Chaturvedi Committee, relocation of North

Karanpura plant of NTPC is under consideration of the Government. Consequently, work on the transmission lines connected with the generating stations would get affected. Learned counsel sought time to file his submission on this point.

2. On the request of the learned counsel for the petitioner the respondents, PGCIL and GUVNL, the matter is adjourned to 7.6.20212.

By order of the Commission

Sd/-

(T. Rout)

Joint Chief (Law)